

(7)

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-719/95

HON'BLE MR. JUSTICE CHATTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 19th day of November, 1996.

Shri Vijay Shanker Tyagi,  
S/o Shri S.V.S. Tyagi,  
R/o P&T Colony,  
303, Patel Nagar,  
New Mandi,  
Muzaffarnagar. .... Applicant

(Through Mr. Rani Chhabra - None present)

versus

1. Union of India  
through its Secretary,  
Ministry of Communication  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Sub-Divisional Engineer,  
Telecommunication  
Office of Telegraphs Maintenance  
Muzaffarnagar.
3. Junior Telecom Officer,  
office of Route Maintenance,  
Muzaffarnagar. .... Respondents

(through Shri M.M. Sudan, advocate)

The application having been heard on 19.11.1996 the  
Tribunal on the same day delivered the following:

ORDER

Chattur Sankaran Nair(J), Chairman

Applicant seeks a direction to respondents  
to regularise his services as a Lorry driver. Respondents  
submit that he cannot move the Tribunal without even  
approaching the administrative authority in the first  
instance. Applicant may move the Telecom District  
Manager Muzaffarnagar for appropriate relief. We make  
it clear that this direction permitting applicant to  
make a belated request will not confer a cause of action

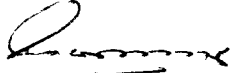
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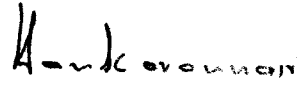
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on applicant.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated, the 19th day of November, 1996.

  
(S. P. Biswas)  
Member (A)

  
(Chettur Sankaran Nair (J))  
Chairman

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